

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC-1' : NEW DELHI
(Through Video Conferencing)**

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

**ITA No. 6684/Del/2018
Assessment Year : 2009-10**

**ELECTRICAL &
ELECTRONICS INDIA LTD.,
KOLKATA
BUSINESS COMMUNICATION
CENTRE,
21, PARSİ CHURCH STREET,
OPP. 18 EZRA STREET,
KOLKATA
WEST BENGAL-70001
(PAN: AAACES419J)
(Appellant)**

**Vs. ACIT, CENTRAL CIRCLE-13,
NEW DELHI**

(Respondent)

Appellant by : Sh. Madhur Aggarwal, Adv.
Respondent by : Sh. Gaurav Dudeja, Sr. DR.

Date of hearing : **09.02.2021**
Date of pronouncement : **09.02.2021**

ORDER

PER R.K. PANDA, AM :

This appeal by the assessee for the assessment year 2009-10 is directed against the order dated 25.7.2018 of Learned CIT(A)-XXVI, New Delhi.

2. The assessee's Director vide his letter dated 8.2.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 09th February, 2021.

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 09.02.2021

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

